

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Coram:
Dr. Pramod Deo, Chairperson
Shri V.S.Verma, Member
Shri M.Deena Dayalan, Member**

DATE OF HEARING: 21.2.2013

Petition No. 259/MP/2012

Sub: Application for directions under Sections 79 and 94 of the Electricity Act, 2003 read with Regulations 103, 111 and 112 of the CERC (Conduct of Business) Regulations, 1999 for clarification of order dated 2.11.2012 passed by the Hon`ble Commission in Petition No. 117/MP/2012 relating to anticipated delay in the declaration for commercial operation date for the 2x220 MW NLC Thermal Power Station-II Expansion Power Plant .

Petitioner : EMCO Energy Limited, Mumbai

Respondent : Western Regional Load Despatch Centre, Mumbai

Petition No. 27/RP/2012 in Petition No. 117/MP/2012

Sub: Review Petition under Section 94(1) (f) of the Electricity Act, 2003 seeking review of order dated 2.11.2012 and directions.

Petitioner : M/s KSK Mahanadi Power Co. Ltd.

Respondent : Tamil Nadu Generation and Distribution Corporation Ltd.

Parties presents : Miss Surbhi Sharma, Advocate, EMCO
Shri Abishik Panwar, GMR
Shri P.Panda, GMR
Shri P.Pentayya, WRLDC
Ms. Joyti Prasad, NRLDC
Shri S.C.Sexana, NLDC
Shri Vallinayagam, TNGADCO

Record of Proceedings

Learned counsel for the KSK Mahanadi Power Co. Ltd requested two weeks time to file rejoinder to the reply of Tamil Nadu Generation and Distribution Corporation Ltd., which was allowed.

2. The Commission directed the petitioners to file their rejoinders by 15.3.2013 with an advance copy to the respondents .

3. The petitions shall be listed for hearing on 18.4.2013.

By order of the Commission,

SD/-
(T. Rout)
Joint Chief (Law)